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AIR 1929 Cal 773

Calcutta High Court

Case No: None

Kalachand Ghose and

Others

APPELLANT

Vs

Tatu (Tahir) Shaik

RESPONDENT

Date of Decision: July 29, 1929

Acts Referred:

Penal Code, 1860 (IPC) â€" Section 379, 426

Citation: AIR 1929 Cal 773
Hon'ble Judges: Mukerji, J

Bench: Division Bench

Judgement

Mukerji, J.

The petitioners who have been convicted u/s 426, I.P.C., have obtained the present rule upon three grounds. Two of these

grounds relate to the summary dismissal of the appeal and they purport to state that the judgment of dismissal was wrong as no sufficient reasons

have been given therefor. This argument cannot be supported in view of the fact that no reasons need be recorded in support of the summary

dismissal of an appeal. The third ground complains of the prejudice that has been occasioned to the petitioners by reason of the fact that while they

were charged with an offence u/s 379, I.P.C., they have been convicted u/s 426, I.P.C. This conviction for an offence with which the petitioners

were not charged, however, has not been to the prejudice of the petitioners. It is clear that they would not have liked a conviction u/s 379, I.P.C.,

to justify which there are ample findings in the judgment of the trial Court, any more than a conviction u/s 426, I.P.C. In any event, the Magistrate

having found that the kalai that was cut and taken away was unripe, the conviction for mischief is fully justified. The rule is discharged.